

Madras High Court rejects plea to grant Indian citizenship to children born at Sri Lankan Tamil refugee camps

<https://www.thehindu.com/news/national/tamil-nadu/madras-high-court-rejects-plea-to-grant-indian-citizenship-to-children-born-at-sri-lankan-tamil-refugee-camps/article67949898.ece>

Judges say such a general direction cannot be issued unless the authorities concerned were provided with basic details required to grant citizenship

The Madras High Court on Thursday, March 14, 2024 refused to issue a general direction to the Centre to grant Indian citizenship to all children born at the special camps for Sri Lankan refugees in Tamil Nadu. The court disposed of a public interest litigation (PIL) petition which sought such a direction.

Chief Justice Sanjay V. Gangapurwala and Justice D. Bharatha Chakravarthy said, the PIL petition was bereft of details and that the authorities concerned would be able to consider the plea only when basic details such as the date and place of birth, parents' citizenship and so on could be submitted.

V. Ravikumar, an advocate based in Chennai, had filed the PIL petition. He claimed to have made a representation to the National Human Rights Commission (NHRC) on September 17, 2022, for considering the issue of granting Indian citizenship to every baby born in the camps for Sri Lankan Tamil refugees.

After the NHRC took cognizance of the issue, the Union Home Ministry (citizenship wing) sent a detailed communication to the petitioner on December 14, 2022 explaining why citizenship by birth could not be claimed now, as a matter of right, by all those who were born at the refugee camps.

The Ministry stated that Indian citizenship was granted to Indian origin Tamils as per the terms of Sirimavo - Shastri Agreement of the year 1964 and the Sirimavo - Gandhi Agreement of the year 1974. Then, the issue was dealt with under Section 5(1)(b) of the Citizenship Act applicable to people of Indian origin.

However, the statutory time limit for making an application under the Sirima - Shastri pact of 1964 was fixed to be October 31, 1981 and the Indian Origin Tamils who had failed to apply before the cut-off date were not entitled to get Indian citizenship even under Section 5(1)(b).

The Ministry further stated that a foreigner who had entered India without valid travel documents and remained beyond permitted period of time would be considered only an

illegal migrant under Section 2(1)(b) of the Citizenship Act which provides different modalities for acquiring citizenship.

An amendment was carried out to the Citizenship Act in 1986 and the statement of objects and reasons for the amendment highlighted that a large number of persons of Indian origin had entered India from Bangladesh, Sri Lanka and some African countries and they had been residing here for long.

The Centre had taken a serious view of clandestine entry of such persons and made the provisions related to grant of citizenship more stringent by stating that a person could become a citizen by birth, after the 1986 amendment, only if either of his/her parents was an Indian citizen.

Therefore, the law as of now stated that all those who were born in India on or after July 1, 1987 (when the 1986 amendment came into force), but before the commencement of the 2003 amendment, could claim Indian citizenship by birth only if either of his/her parents was an Indian citizen at the time of birth.

Further, Section 3(1)(c) of the Citizenship Act clearly states that those who were born in India after the commencement of the 2003 amendment could claim citizenship by birth only if both the parents were Indian citizens or if one of the parents was an Indian citizen and the other was not an illegal migrant.

Therefore, any claim for citizenship on the basis of birth would have to be made in accordance with Section 3 of the Citizenship Act, the Ministry stated. The petitioner urged the court to quash the Ministry's communication, but the plea did not cut ice with the first Division Bench.

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Andhra Pradesh CM lays foundation stone for National Law University in Kurnool

<https://www.thehindu.com/news/national/andhra-pradesh/andhra-pradesh-cm-lays-foundation-stone-for-national-law-university-in-kurnool/article67950405.ece>

The university has been proposed to be constructed in 150 acres at an estimated cost of ₹1,011 crore; Jagan unveils plans to develop Kurnool as a legal hub

Andhra Pradesh Chief Minister Y.S. Jagan Mohan Reddy on March 14 (Thursday) laid the foundation stone for the National Law University at Jagannathagattu near Lakshmipuram in Kallur mandal of Kurnool district.

Proposed to be constructed in 150 acres at an estimated cost of ₹1,011 crore, the university is intended to become a centre of excellence for legal education in the region.

The stone-laying ceremony was graced by several dignitaries including High Court judges, advocates, and Law Department staff. Mr. Jagan Mohan Reddy performed the bhoomi puja.

Sribagh Agreement

Addressing the gathering, Mr. Jagan Mohan Reddy expressed gratitude and highlighted the historical significance of this initiative. He emphasised how the law university could fulfil the promises made to the people of Rayalaseema, echoing the principles of fair justice outlined in the Sribagh Agreement of 1937. This agreement pledged to establish a High Court in Kurnool.

The Chief Minister emphasised the fulfilment of this promise through the establishment of the National Law University, saying that the institute will not only serve as an academic institution but also lay the groundwork for a robust legal ecosystem in the region.

He also unveiled plans for the development of Kurnool as a legal hub. He announced the establishment of various legal departments and commissions in the region including the State Consumers' Dispute and Redressal Commission, A.P. Legal Metrology Commission, A.P. Labor Commission, A.P. VAT Appellate Tribunal, A.P. Waqf Board and the offices of the Andhra Pradesh Lokayukta and the National Human Rights Commission (NHRC).

"These initiatives will signify a holistic approach towards strengthening the legal framework and ensuring justice for all," said the Chief Minister.

Solan: Pharmaceutical units having dual licences face the heat

<https://www.tribuneindia.com/news/himachal/pharmaceutical-units-having-dual-licences-face-the-heat-600612>

Pharmaceutical units having dual licences availed under the Drugs and Cosmetics Act, 1940 and under Food Safety and Standards Authority of India (FSSAI) will have to surrender one licence as per the recent directions of the Drugs Controller General of India (DCGI).

As many as 58 pharmaceutical companies have been identified by the Drugs Control Administration (DCA), Baddi, which are having dual licences. Its report was submitted by the DCA to the Drugs Controller General of India (DCGI), who had sought the report in February after directing the state authorities that a manufacturing facility approved for drugs should not be used for manufacturing any other product.

This has caused panic among the manufacturers as they have invested crores in setting up both the facilities.

The Himachal Drugs Manufacturers Association (HDMA) has represented its case before the State Drugs Controller after they drew a list of 58 such units.

The association stated that these manufacturers had set up dual facilities after they were permitted by the DCGI as per a notification issued on March 1, 2007.

“The conclusion to permit dual licencing had been drawn from the 37th Drugs Consultative Committee meeting which had stated that there was no harm in allowing products similar in nature to be manufactured in existing facilities to utilize spare capacity.” observed Dr Rajesh Gupta, president, HDMA.

“Following this, dual licences were granted for manufacturing nutraceuticals and drugs in the same premises,” he said.

The association also stated this permission was, however, contrary to Schedule M of Good Manufacturing Practices and requirement of premises that no other manufacturing activity shall be undertaken and the premises should be exclusively used for production of drugs in units prior to December 11, 2001.

“Since two contrary views are expressed in these orders and rules, we have requested the DCGI to look into the matter and devise uniform guidelines,” said Dr Rajesh Gupta.

“No one among the these units is a law violator as they manufactured both products following the decision of an apex body taken in 2007 as it was noted that food supplements do not pose any risk to the drug manufacturing on a premises.

Following GMP ensures that there is neither a mix-up nor a contamination of products,” added Gupta.

The DCGI has referred to a case of National Human Rights Commission where questions had been raised over lack of regulation over nutraceutical manufacturing units.

The association, however, pointed out that case proceedings do not recommend disallowing dual licences.

Since huge investment has been made by the units for fulfilling the requirements, a sudden closure will cause financial losses and could lead to job losses.

Consumers would also face disruption of the supply of essential products like drugs and food supplements.

The association has demanded withdrawal of the directions to avert losses to the industry.

Were permitted by DCGI

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Dual licenses granted

The conclusion to permit dual licencing had been drawn from the 37th Drugs Consultative Committee meeting which had stated that there was no harm in allowing products similar in nature to be manufactured in existing facilities to utilize spare capacity. Following this, dual licences were granted for manufacturing nutraceuticals and drugs in the same premises. — Dr Rajesh Gupta, HDMA president

Madras HC dismisses PIL for grant of Indian citizenship to all children born in Sri Lankan refugee camps

<https://newsroomodisha.com/madras-hc-dismisses-pil-for-grant-of-indian-citizenship-to-all-children-born-in-sri-lankan-refugee-camps/>

Chennai, March 14 (IANS) The Madras High Court on Thursday dismissed a PIL seeking directions to the Central government to grant Indian citizenship to all children born in camps for Sri Lankan refugees in Tamil Nadu.

A bench of Chief Justice Sanjay V. Gangapurwala and Justice D. Bharatha Chakravarthy held that the PIL petition didn't have details and that the authorities concerned would be able to consider the plea only when basic details such as the date and place of birth, parents' citizenship, and so on could be submitted.

Chennai advocate V. Ravikumar, who had filed the PIL petition, said that he had made a representation to the National Human Rights Commission (NHRC) on September 17, 2022, for considering the issue of granting Indian citizenship to every baby born in the camps for Sri Lankan Tamil refugees.

Subsequently, the Union Home Ministry sent a detailed communication to him on December 14, 2022, explaining why citizenship by birth could not be claimed now, as a matter of right, by all those who were born at the refugee camps.

It stated that Indian citizenship was granted to Indian-origin Tamils as per the terms of the Sirimavo-Shastri Agreement, 1964 and the Sirimavo-Gandhi Agreement, 1974.

Other than this, the issue was dealt with under Section 5(1)(b) of the Citizenship Act applicable to people of Indian origin. However, the statutory time limit for making an application under the 1964 pact was fixed to be October 31, 1981, and the Indian-origin Tamils who had failed to apply before the cut-off date were not entitled to get Indian citizenship even under Section 5(1)(b).

The Union Home Ministry stated that a foreigner who had entered India without valid travel documents and who remained beyond the permitted time would be considered only an illegal migrant under Section 2(1)(b) of the citizenship law.

The law, as of now, states that all those who were born in India on or after July 1, 1987 (when the 1986 amendment came into force), but before the commencement of the 2003 amendment, could claim Indian citizenship by birth only if either of his/her parents was an Indian citizen at the time of birth.

The Union Home Ministry stated that any claim for citizenship on the basis of birth would have to be made in accordance with Section 3 of the Citizenship Act

मद्रास हाईकोर्ट ने श्रीलंकाई शरणार्थी शिविरों में पैदा हुए बच्चों को भारत की नागरिकता देने की जनहित याचिका खारिज की

<https://royalbulletin.in/madras-high-court-rejects-pil-seeking-indian-citizenship-to-children-born-in-sri-lankan-refugee-camps/156545>

चेन्नई। मद्रास उच्च न्यायालय ने गुरुवार को उस जनहित याचिका को खारिज कर दिया, जिसमें तमिलनाडु में मौजूद श्रीलंकाई शरणार्थियों के शिविरों में पैदा हुए सभी बच्चों को भारत की नागरिकता देने के लिए केंद्र सरकार को निर्देश देने की मांग की गई थी।

मुख्य न्यायाधीश संजय वी. गंगापुरवाला और न्यायमूर्ति डी. भरत चक्रवर्ती की पीठ ने माना कि जनहित याचिका में विवरण नहीं है और संबंधित अधिकारी याचिका पर तभी विचार कर पाएंगे, जब उसमें जन्मतिथि और स्थान, माता-पिता की नागरिकता जैसी बुनियादी जानकारी दी हुई रहेगी।

जनहित याचिका दायर करने वाले चेन्नई के वकील वी. रविकुमार ने कहा कि उन्होंने शिविरों में जन्म लेने वाले श्रीलंकाई तमिल शरणार्थियों के प्रत्येक बच्चे को भारतीय नागरिकता देने के मुद्दे पर विचार करने के लिए 17 सितंबर, 2022 को राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) को एक आवेदन दिया था।

इसके बाद केंद्रीय गृह मंत्रालय ने 14 दिसंबर, 2022 को उन्हें एक विस्तृत पत्र भेजा, जिसमें बताया गया कि शरणार्थी शिविरों में पैदा हुए बच्चों के लिए नागरिकता का दावा नहीं किया जा सकता।

इसमें कहा गया है कि सिरिमावो-शास्त्री समझौते, 1964 और सिरिमावो-गांधी समझौते, 1974 की शर्तों के अनुसार, भारतीय मूल के तमिलों को भारतीय नागरिकता दी गई थी।

इसके अलावा, इस मुद्दे को भारतीय मूल के लोगों पर लागू नागरिकता अधिनियम की धारा 5(1)(बी) के तहत नागरिकता दी गई थी। हालांकि, 1964 के समझौते के तहत आवेदन करने की वैधानिक समय सीमा 31 अक्टूबर, 1981 तक की गई थी। भारतीय मूल के वे तमिल जो कट-ऑफ तारीख से पहले आवेदन नहीं कर पाए थे, वे धारा 5(1)(बी) के तहत भारतीय नागरिकता पाने के हकदार नहीं होंगे।

केंद्रीय गृह मंत्रालय ने कहा कि कोई विदेशी, जो वैध यात्रा दस्तावेजों के बिना भारत में प्रवेश करता है, उसे नागरिकता कानून की धारा 2 (1) (बी) के तहत केवल अवैध प्रवासी माना जाएगा।

कानून कहता है कि वे सभी लोग, जिनका जन्म 1 जुलाई 1987 को या उसके बाद (जब 1986 का संशोधन लागू हुआ, लेकिन 2003 के संशोधन से पहले) भारत में हुआ था, वे केवल जन्म के आधार पर भारतीय नागरिकता का दावा कर सकते हैं, बशर्ते जन्म के समय उसके माता-पिता में से कोई एक भारतीय नागरिक रहा हो।

केंद्रीय गृह मंत्रालय ने कहा कि जन्म के आधार पर नागरिकता के लिए कोई भी दावा नागरिकता अधिनियम की धारा 3 के अनुसार किया जाना चाहिए।

ज्ञानेश कुमार और सुखबीर सिंह संधू आज चुनाव आयुक्त का संभालेंगे पदभार

<https://jantaserishta.com/national/gyanesh-kumar-and-sukhbir-singh-sandhu-will-take-charge-as-election-commissioner-today-3165096>

नई दिल्ली: ज्ञानेश कुमार और सुखबीर सिंह संधू आज चुनाव आयुक्त का पदभार संभालेंगे। प्रधानमंत्री नरेंद्र मोदी की अध्यक्षता वाले चयन पैनल ने कल दोनों को चुनाव आयुक्त नियुक्त किया।

दोनों रिटायर्ड आईएएस को जानिए

ज्ञानेश कुमार केरल कैडर के रिटायर्ड आईएएस ऑफिसर हैं। वो केंद्रीय गृह मंत्रालय में कश्मीर डिविजन के उस वक्त इनचार्ज थे जब केंद्र सरकार ने जम्मू-कश्मीर से संविधान के अनुच्छेद 370 को निरस्त करने का ऐतिहासिक निर्णय लिया था। मोदी सरकार ने 5 अगस्त, 2019 को आर्टिकल 370 खत्म किया था। 1988 बैच के आईएएस ज्ञानेश कुमार मई, 2022 में सहकारिता मंत्रालय के सचिव बनाए गए। उन्हें संसदीय कार्य मंत्रालय में सचिव पद से ट्रांसफर किया गया था। कुमार ने सहकारिता मंत्रालय में देवेंद्र कुमार सिंह को रिप्लेस किया था। सिंह भी केरल कैडर के ही आईएस थे जिन्हें **राष्ट्रीय मानवाधिकार आयोग** का महासचिव बनाया गया था। ज्ञानेश कुमार की सर्विस रिटायरमेंट एज के बाद भी बरकरार रखी गई थी। वो 31 जनवरी, 2024 को रिटायर हुए। ध्यान रहे कि पहले गृह मंत्रालय और फिर सहकारिता मंत्रालय, दोनों मंत्रालयों के सचिव के तौर पर उन्होंने मंत्री अमित शाह के साथ ही काम किया। शाह इन दोनों मंत्रालयों के मंत्री हैं।

सुखबीर संधू 1998 बैच के रिटायर्ड आईएएस ऑफिसर हैं। 2021 में पुष्कर सिंह धामी जब उत्तराखंड के मुख्यमंत्री बनाए गए तब प्रदेश के मुख्य सचिव के पद पर सुखबीर संधू ही थे। उससे पहले संधू राष्ट्रीय राजमार्ग प्राधिकरण के चेयरमैन और मानव संसाधन मंत्रालय के उच्च शिक्षा विभाग में अडिशनल सेक्रेटरी की भूमिका में भी रहे। सुखबीर संधू ने अमृतसर के गवर्नमेंट मेडिकल कॉलेज से एमबीबीएस और गुरुनानक देव यूनिवर्सिटी से इतिहास में एम डिग्री हासिल की है। उनके पास कानून की डिग्री भी है। संधू ने 'अर्बन रिफॉर्म्स' और 'म्यूनिसिपल मैनेजमेंट एंड कपैसिटी बिल्डिंग' पर रिसर्च पेपर्स भी लिखे हैं। लुधियाना नगर निगम के आयुक्त के तौर पर उनकी सेवाओं के लिए संधू को राष्ट्रपति मेडल से नवाजा गया था।

राष्ट्रीय मानवाधिकार आयोग के स्पेशल मॉनिटर ने किया ऊना जिला के प्रेम आश्रम व ऑवर्जेशन होम समूरकलां का दौरा

<https://www.newsuperbharat.com/himachal-una-news-196/>

ऊना / 14 मार्च / न्यू सुपर भारत राष्ट्रीय मानवाधिकार आयोग के स्पेशल मॉनिटर बाल कृष्ण गोयल ने वीरवार को ऊना जिला के प्रेम आश्रम और ऑवर्जेशन होम समूरकलां का दौरा किया और प्रदान की जा रही सभी सुविधाओं का जायजा लिया। उन्होंने ने कहा कि राष्ट्रीय मानवाधिकार का मुख्य उद्देश्य धरातल पर जाकर यह सुनिश्चित करना है कि नागरिकों को दिए गए मानवीय अधिकार उन्हें मिल रहे हैं या नहीं। वहीं नागरिकों को दिए गए मानवीय अधिकारों का कोई उल्लंघन तो नहीं हो रहा। इसके साथ यह भी सुनिश्चित करना है कि केंद्र सरकार और प्रदेश सरकार द्वारा संचालित की जा रही योजनाओं और सभी कानून एवं एक्टों की पूर्ण रूप से पालना हो रही है या नहीं। उन्होंने ने बताया कि हिमाचल प्रदेश के ऊना, हमीरपुर व कांगड़ा प्रवास के दौरान उनका मुख्य औचित्य बच्चों के शैक्षणिक संस्थान, जिला अस्पताल, पीएचसी, सीएचसी सहित कारागार का निरीक्षण करना है। उन्होंने ने कहा कि प्रदेश प्रवास के दौरान उनके द्वारा पूरी जानकारी हासिल की जाएगी कि नागरिकों को कोई भी परेशानी न हो। यदि नागरिकों के अधिकारों का किसी प्रकार से उल्लंघन/हनन होता पाया जाता है तो एक विस्तृत रिपोर्ट तैयार करके अध्यक्ष राष्ट्रीय मानवाधिकार आयोग को भेजी जाएगी जिस आधार पर आगामी कार्रवाई की जाती है। उन्होंने ने बताया कि संविधान में आर्टिकल 21 के तहत नागरिकों को अपनी मानव गरिमा और जीवन के सभी पहलुओं के साथ रहने का अधिकार है। उन्होंने ने निरीक्षण के दौरान किशोर न्याय अधिनियम के तहत पाई गई बारे जिला उपायुक्त को अवगत करवाया तथा इस संबंध में आवश्यक दिशा निर्देश दिये। इसके अतिरिक्त उन्होंने ने ने देर रात तक संस्थान का निरीक्षण किया। इस अवसर पर सहायक आयुक्त वरिन्द्र शर्मा, डीपीओ नरेंद्र कुमार, बाल संरक्षण अधिकारी कमलदीप सिंह, सीडब्लूसी चेयर पर्सन ऊना, प्रिंसिपल सिस्टर संजना, सिस्टर नीलम मीनाक्षी राणा उपस्थित रहे।

MHC refuses to grant direction to issue Indian citizenship to children born in Tamil refugee camps

<https://www.dtnext.in/news/tamilnadu/mhc-refuses-to-grant-direction-to-issue-indian-citizenship-to-children-born-in-tamil-refugee-camps-773957>

The first division bench comprising Chief Justice SV Gangapurwala and Justice D Bharatha Chakravarthy heard the Public Interest Litigation (PIL) and observed that the litigation lacks details.

chennai: The Madras High Court (MHC) refused to direct the Union government to grant indian citizenship to all the children born at Sri Lankan Tamil refugee camps. The first division bench comprising Chief Justice SV Gangapurwala and Justice D Bharatha Chakravarthy heard the Public Interest Litigation (PIL) and observed that the litigation lacks details. The Court cannot issue such a blanket order to grant citizenship to the Sri Lankan refugees and rejected the PIL. Advocate V Ravikumar filed the PIL and stated that he represented before the National Human Rights Commission (NHRC) for considering the issue of granting Indian citizenship to every baby born in the camps for Sri Lankan Tamil refugees. Subsequently, the Union government sent a communication to the petitioner refusing to his plea. The Union government explained that citizenship by birth can not be claimed as a matter of right, by all those who were born at the refugee camps, said the petitioner. Further, the Union government stated that under section 3 (1) (c) of the Citizenship Act those who were born in India after the commencement of the 2003 amendment could claim citizenship by birth only if both the parents were Indian citizens or if one of the parents was an Indian citizen and the other was not an illegal migrant, he added. Aggrieved by this the petitioner approached the MHC.

ज्ञानेश कुमार और सुखबीर संधू बने नए चुनाव आयुक्त, दोनों रिटायर्ड आईएस को जानिए

<https://navbharattimes.indiatimes.com/india/who-is-new-election-commissioners-gyanesh-kumar-sukhbir-sandhu/articleshow/108490027.cms>

नई दिल्ली: प्रधानमंत्री नरेंद्र मोदी की अध्यक्षता में उच्चस्तरीय समिति ने निर्वाचन आयोग में दो आयुक्तों के खाली पदों पर भर्ती के लिए दो नामों पर मुहर लगा दी। समिति ने ज्ञानेश कुमार गुप्ता और सुखबीर सिंह संधू को चुनाव आयुक्त नियुक्त किया है। ये दोनों रिटायर्ड आईएस हैं। दोनों अलग-अलग समय में भारतीय प्रशासनिक सेवा (आईएस) से रिटायर्ड हुए हैं। निर्वाचन आयोग के दोनों आयुक्त के पद पहले अनूप चंद्र पाण्डेय के फरवरी में रिटायरमेंट और फिर हाल ही में अरुण गोयल के इस्तीफे से खाली हुए थे। आइए जानते हैं दोनों नए चुनाव आयुक्त ज्ञानेश कुमार और सुखबीर संधू कौन हैं...

अमित शाह के साथ काम कर चुके हैं ज्ञानेश कुमार

ज्ञानेश कुमार केरल कैडर के रिटायर्ड आईएस ऑफिसर हैं। वो केंद्रीय गृह मंत्रालय में कश्मीर डिविजन के उस वक्त इनचार्ज थे जब केंद्र सरकार ने जम्मू-कश्मीर से संविधान के अनुच्छेद 370 को निरस्त करने का ऐतिहासिक निर्णय लिया था। मोदी सरकार ने 5 अगस्त, 2019 को आर्टिकल 370 खत्म किया था। 1988 बैच के आईएस ज्ञानेश कुमार मई, 2022 में सहकारिता मंत्रालय के सचिव बनाए गए। उन्हें संसदीय कार्य मंत्रालय में सचिव पद से ट्रांसफर किया गया था। कुमार ने सहकारिता मंत्रालय में देवेंद्र कुमार सिंह को रिप्लेस किया था। सिंह भी केरल कैडर के ही आईएस थे जिन्हें **राष्ट्रीय मानवाधिकार आयोग** का महासचिव बनाया गया था। ज्ञानेश कुमार की सर्विस रिटायरमेंट एज के बाद भी बरकरार रखी गई थी। वो 31 जनवरी, 2024 को रिटायर हुए। ध्यान रहे कि पहले गृह मंत्रालय और फिर सहकारिता मंत्रालय, दोनों मंत्रालयों के सचिव के तौर पर उन्होंने मंत्री अमित शाह के साथ ही काम किया। शाह इन दोनों मंत्रालयों के मंत्री हैं।

कौन हैं सुखबीर संधू, जानिए

सुखबीर संधू 1998 बैच के रिटायर्ड आईएस ऑफिसर हैं। 2021 में पुष्कर सिंह धामी जब उत्तराखंड के मुख्यमंत्री बनाए गए तब प्रदेश के मुख्य सचिव के पद पर सुखबीर संधू ही थे। उससे पहले संधू राष्ट्रीय राजमार्ग प्राधिकरण के चेयरमैन और मानव संसाधन मंत्रालय के उच्च शिक्षा विभाग में अडिशनल सेक्रेटरी की भूमिका में भी रहे। सुखबीर संधू ने अमृतसर के गवर्नमेंट मेडिकल कॉलेज से एमबीबीएस और गुरुनानक देव यूनिवर्सिटी से इतिहास में एम डिग्री हासिल की है। उनके पास कानून की डिग्री भी है। संधू ने 'अर्बन रिफॉर्म्स' और 'म्यूनिसिपल मैनेजमेंट एंड कपैसिटी बिल्डिंग' पर रिसर्च पेपर्स भी लिखे हैं। लुधियाना नगर निगम के आयुक्त के तौर पर उनकी सेवाओं के लिए संधू को राष्ट्रपति मेडल से नवाजा गया था।

Andhra CM reiterates commitment to make Kurnool judicial capital

<https://www.daijiworld.com/index.php/news/newsDisplay?newsID=1175622>

Kurnool, Mar 14 (IANS): Chief Minister Y. S. Jagan Mohan Reddy laid the foundation stone for the National Law University in Kurnool on Thursday and reiterated his government's commitment to make the district the judicial capital of Andhra Pradesh

The Chief Minister highlighted the historical significance of this initiative. He emphasized the fulfilment of long-awaited promises made to the people of Rayalaseema, echoing the principles of fair justice outlined in the Sribagh Agreement of 1937.

Pointing out that it was proposed to set up the High Court here as per the Sribagh Pact at the time of shifting capital to Hyderabad, he said that steps are being taken in accordance with the Pact.

The Chief Minister emphasized the fulfilment of this promise through the establishment of the National Law University, which will not only serve as an academic institution but also lay the groundwork for the development of a robust legal ecosystem in the region.

CM Jagan also unveiled plans for the development of Kurnool as a legal hub, announcing the establishment of various legal departments and commissions in the region, that include the State Consumers Dispute and Redressal Commission, AP Legal Metrology Commission, AP Labor Commission, AP VAT Appellate Tribunal, AP Waqf Board, Andhra Pradesh Lokayukta Offices, and NHRC offices, signifying a holistic approach towards strengthening the legal framework and ensuring justice for all.

The university, coming up at Jagannathagattu in Lakshmipuram of Kallur mandal, is the second National Law University in the state.

The government said that the university, to come up over 150 acres of land, is envisioned to be a beacon of legal education excellence in the region.

The project, estimated to cost Rs 1,011 crore, reaffirms the government's commitment to nurturing intellectual growth and legal acumen among the state's youth.

Retired judges of the High Court, judges of other courts, Advocates, and Law Department staff attended the event

Soon after his arrival at Orvakal Airport, Jagan Mohan Reddy performed traditional Bhoomi Puja.

Kurnool was proposed as one of the three state capitals by YSR Congress Party after coming to power in 2019, reversing the plans of the earlier TDP government to develop Amaravati as the only state capital.

The YSR Congress government mooted Visakhapatnam as administrative capital, Amaravati as legislative capital and Kurnool as judicial capital.

However, the three-capital issue is currently pending in the Supreme Court.

सामाजिक समरसता मंच ने राष्ट्रपति को भेजा ज्ञापन

<https://www.divyahimachal.com/2024/03/social-harmony-forum-sent-memorandum-to-the-president/>

पश्चिम बंगाल के संदेशखाली में महिलाओं के उत्पीड़न पर जल्द से जल्द कार्रवाई की उठाई मांग
नगर संवाददाता-चंबा

सामाजिक समरसता मंच चंबा के प्रतिनिधिमंडल ने गुरुवार को पश्चिम बंगाल के संदेशखाली में अनुसूचित जाति/ जन सहायक आयुक्त को ज्ञापन सौंपते मंच के सदस्यजाति महिलाओं के उत्पीड़न मामले में त्वरित कार्रवाई के साथ ही आरोपियों को संरक्षण देने वालों के खिलाफ एट्रोसिटी एक्ट के तहत कानूनी कार्रवाई की मांग को लेकर सहायक आयुक्त पीपी सिंह के माध्यम से महामहिम राष्ट्रपति को ज्ञापन प्रेषित किया। महामहिम राष्ट्रपति को प्रेषित ज्ञापन में मंच ने मांग की है कि उच्चस्तरीय राष्ट्रीय जांच दल गठित करके संदेशखाली भेजकर प्रतिवेदन मंगवाया जाए। इस प्रतिवेदन के आधार पर आरोपियों व इनको संरक्षण देने वालों को दंडित किया जाए। इसके साथ ही संदेशखाली में ऐसी व्यवस्था सुनिश्चित की जाए, जिससे अनुसूचित जाति/ जनजाति के लोग निर्भय होकर अपना व परिवार का भरण-पोषण कर सकें।

उन्होंने इस मामले में कड़ी कार्रवाई को लेकर राज्य सरकार को निर्देश देने को भी कहा है। उन्होंने साथ ही इस मामले में राष्ट्रीय महिला आयोग, **राष्ट्रीय मानवाधिकार आयोग** व राष्ट्रीय अनुसूचित जनजाति आयोग के दखल देने का भी स्वागत किया है। प्रतिनिधिमंडल में अधिवक्ता किशोरी लाल, रिटायर्ड प्रिंसीपल राजेश शर्मा, पूर्व प्रधान सुमित्रा देवी, छैलो देवी, भुवनेश शर्मा, सूर्या भानू प्रताप, ललित कुमार व रत्न चंद शामिल रहे।

कौन है ज्ञानेश कुमार और सुखबीर संधू? जो बने नए चुनाव आयुक्त

<https://www.newstracklive.com/news/who-are-gyanesh-kumar-and-sukhbir-sandhu-who-became-the-new-election-commissioner-mc23-nu915-ta915-1601563-1.html>

नई दिल्ली: पीएम नरेंद्र मोदी की अध्यक्षता में उच्चस्तरीय समिति ने निर्वाचन आयोग में 2 आयुक्तों के रिक्त पदों पर भर्ती के लिए 2 नामों पर मुहर लगा दी। समिति ने ज्ञानेश कुमार गुप्ता एवं सुखबीर सिंह संधू को चुनाव आयुक्त नियुक्त किया है। ये दोनों सेवानिवृत्त IAS हैं। दोनों अलग-अलग वक्त में भारतीय प्रशासनिक सेवा (IAS) से सेवानिवृत्त हुए हैं। निर्वाचन आयोग के दोनों आयुक्त के पद पहले अनूप चंद्र पाण्डेय के फरवरी में रिटायरमेंट एवं फिर हाल ही में अरुण गोयल के इस्तीफे से खाली हुए थे। आइए आपको बताते हैं दोनों नए चुनाव आयुक्त ज्ञानेश कुमार और सुखबीर संधू कौन हैं...

ज्ञानेश कुमार केरल कैडर के रिटायर्ड IAS अधिकारी हैं। वो केंद्रीय गृह मंत्रालय में कश्मीर डिविजन के उस समय इनचार्ज थे जब केंद्र सरकार ने जम्मू-कश्मीर से संविधान के अनुच्छेद 370 को निरस्त करने का ऐतिहासिक फैसला लिया था। मोदी सरकार ने 5 अगस्त, 2019 को आर्टिकल 370 समाप्त किया था। 1988 बैच के IAS ज्ञानेश कुमार मई, 2022 में सहकारिता मंत्रालय के सचिव बनाए गए। उन्हें संसदीय कार्य मंत्रालय में सचिव पद से स्थानांतरण किया गया था। कुमार ने सहकारिता मंत्रालय में देवेन्द्र कुमार सिंह को रिप्लेस किया था। सिंह भी केरल कैडर के ही IAS थे जिन्हें **राष्ट्रीय मानवाधिकार आयोग** का महासचिव बनाया गया था। ज्ञानेश कुमार की सर्विस रिटायरमेंट एज के पश्चात् भी बरकरार रखी गई थी। वो 31 जनवरी, 2024 को रिटायर हुए। ध्यान रहे कि पहले गृह मंत्रालय एवं फिर सहकारिता मंत्रालय, दोनों मंत्रालयों के सचिव के रूप में उन्होंने मंत्री अमित शाह के साथ ही काम किया। शाह इन दोनों मंत्रालयों के मंत्री हैं।

सुखबीर संधू 1998 बैच के सेवानिवृत्त IAS अधिकारी हैं। 2021 में पुष्कर सिंह धामी जब उत्तराखंड के सीएम बनाए गए तब राज्य के मुख्य सचिव के पद पर सुखबीर संधू ही थे। उससे पहले संधू राष्ट्रीय राजमार्ग प्राधिकरण के चेयरमैन एवं मानव संसाधन मंत्रालय के उच्च शिक्षा विभाग में अडिशनल सेक्रेटरी के किरदार में भी रहे। सुखबीर संधू ने अमृतसर के गवर्नमेंट मेडिकल कॉलेज से MBBS एवं गुरुनानक देव यूनिवर्सिटी से इतिहास में एम डिग्री हासिल की है। उनके पास कानून की डिग्री भी है। संधू ने 'अर्बन रिफॉर्म्स' एवं 'म्यूनिसिपल मैनेजमेंट एंड कपैसिटी बिल्डिंग' पर रिसर्च पेपर्स भी लिखे हैं। लुधियाना नगर निगम के आयुक्त के रूप में उनकी सेवाओं के लिए संधू को राष्ट्रपति मेडल से सम्मानित किया गया था।

दोनों चुनाव आयुक्तों की नियुक्ति के साथ केंद्रीय चुनाव आयोग की टीम पूरी हो गई है। निर्वाचन आयोग के मुखिया मतलब देश के मुख्य चुनाव आयुक्त राजीव कुमार हैं। उन्होंने 15 मई, 2022 को भारत के 5वें मुख्य चुनाव आयुक्त का पद संभाला था। इससे पहले वो 1 सितंबर, 2020 को चुनाव आयुक्त बनाए गए थे। राजीव कुमार 1984 बैच के बिहार-झारखंड कैडर के IAS हैं। उन्होंने पब्लिक एंटरप्राइजेज सेलेक्शन बोर्ड के चेयरमैन, केंद्रीय वित्त मंत्रालय में सचिव, वित्तीय सेवाओं के सचिव एवं स्थापना अफसर के पद भी संभाले हैं।